

**CENTRAL ADMINISTRATIVE TRIBUNAL
CUTTACK BENCH, CUTTACK,**

ORDER SHEET

COURT NO. : 1

11/07/2019

O.A./260/461/2017

S ROUT
-V/S-
D/O POST

ITEM NO:2

FOR APPLICANTS(S) Adv. : Mr. C.P. Sahani

FOR RESPONDENTS(S) Adv.: Mr. B.R. Mohapatra

Notes of The Registry	Order of The Tribunal
	<p>Heard Ld. Counsels for the applicant and respondents.</p> <p>Respondents' counsel submitted that as per the instruction received from the department the representation at Annexure-A/6 was not received by the authority prior to 28.08.2017. This implies that copy of the representation was available with the authorities. It might have been received along with the copy of the O.A. after 28.08.17.</p> <p>With the consent of Ld. counsels for both the parties O.A. is disposed of at this stage with liberty to the applicant to file a detailed representation/appeal against the notification enclosing copy of the earlier representation to Respondent No.3/competent authority within 10 days of receipt of copy of this order. If such a representation/appeal is filed within the</p>

time as specified above, Respondent No.3/competent authority is directed to consider the matter as per law and dispose of the same by passing a speaking and reasoned order copy of which be communicated to the applicant within two months from the date of receipt of such representation. Till disposal disposal of the representation/appeal the present status quo of the posting of the applicant will be maintained and no action will be taken in pursuance to the notification dated 22.03.17 in respect of the post of GDSMD, Biras BO and Ertal SO.

It is made clear that this Tribunal has not expressed any opinion on the merit of the case while passing this order. This O.A. is disposed of at this stage accordingly. No costs.

Urgent copy of this order be given to Ld. Counsels for both the sides.

(GOKUL CHANDRA PATI)
MEMBER (A)

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